

been under special review by US Environmental Protection Agency.

In view of the above, the use of this chemical has been reviewed by a high level Committee set up under the Chairmanship of Dr. S.N. Bannerjee and is being finalised for submission to the Government.

Non-Payment of Senior Pay scales to Lab. Assistants in Kendriya Vidyalayas

815. SHRI AMRATLAL VALLABHDAS TARWALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Laboratory Assistants in Kendriya Vidyalayas are paid general pay scales and teaching allowance admissible to Primary Teachers; and

(b) if so, the reasons for not granting them senior pay-scales even after completion of 12 years in the general scale?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) No, Sir. The pay scale of Lab. Assistants is Rs. 1200-30-1560-EB-40-2040 along with teaching allowance of Rs. 100/- per month. The pay scale of Primary teachers is Rs. 1200-30-1380-EB-30-1560-EB-40-1800-EB-40-2040 and Senior Scale (after 12 years) is Rs. 1400-40-1600-50-1650-EB-50-1950-EB-50-2250-EB-50-2300-60-2600 along with teaching allowance of Rs. 100/- per month.

(b) There is no Senior Scale for Lab. Assistants.

Norms Governing Opening of Kendriya Vidyalayas outside India

816. SHRI AMRATLAL VALLABHDAS TARWALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased

(a) the norms that govern opening of Kendriya Vidyalayas outside India;

(b) whether there is any demand for opening Kendriya Vidyalayas in USA and UK; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) The Kendriya Vidyalaya Sangathan has adopted the following norms for considering opening of a Vidyalaya within the country:

- (1) 15 acres of land, free of cost, or on nominal cost.
- (2) Temporary accommodation to run the Kendriya Vidyalaya till Kendriya Vidyalaya Sangathan is able to construct its own accommodation.
- (3) Provision of residential accommodation for at least 50% of the staff where alternative accommodation may not be available within reasonable distance from the school.

There are no separate norms for opening of Kendriya Vidyalayas abroad. But proposals sponsored by the Ministry of External Affairs are considered keeping in view the facilities regarding teaching and residential accommodation and students strength etc.

(b) No, Sir.

(c) Does not arise.

Teachers of KVS (Delhi Region) Reinstated following Court Orders

817. SHRI AMRATLAL VALLABHDAS TARWALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased

(a) the details of teachers of Kendriya Vidyalaya Sangathan (Delhi Region) whose services were terminated in 1985 and who were reinstated following court orders;

(b) whether such teachers have been paid the arrears of pay for the period they remained terminated; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) There was only one such case of a Post Graduate Teacher.

(b) and (c). No, Sir, as the case is under appeal filed by Kendriya Vidyalaya Sangathan.

Termination of Services of Employees of KVS

818. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of employees of Kendriya Vidyalaya Sangathan, whose services were terminated during the preceding three years, State-wise;

(b) the details of such employees who have since been reinstated by the orders of courts of law;

(c) the details of reinstated employees who have not been paid arrears of their salary for their period of termination; and

(d) the reasons and justifications thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) to (d). The in-

formation is being collected and will be laid on the Table of the Sabha.

[*Translation*]

Shortcomings in Public distribution system

819. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government are aware of the shortcomings in the functioning of the public distribution system in the country and especially in rural areas; and

(b) if so, the corrective steps taken in the matter?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) and (b). Administration and responsibility for PDS is primarily on State Governments/U.T. Administrations. Central Government have invited the attention of these administrations from, time to time, pointing out the weaknesses of public distribution system and suggested remedial measures to make it more effective and beneficial to consumers. Vital need for strengthening the public distribution system is to make arrangements for door delivery of PDS items to fair prices shops premises and give the deliveries of stocks in presence of Committee of Consumers/Vigilance Committees especially in rural areas. One another aspect to which the attention of the States/U.Ts. have been drawn is to increase the coverage of fair price shops and in remote and far flung areas introduce mobile fair prices shops. These steps have been suggested in addition to tightening of enforcement and frequent inspection by the concerned state administration officers.